

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 48/TT/2020

Subject:	Truing up of transmission tariff for 2014-19 tariff block and determination of tariff for 2019-24 tariff block for Asset A1 : Combined Asset-(1) 400 kV D/C Mauda II-Betul (Quad) Transmission Line along with associated bays and 2X50 MVAR Line Reactors at Betul GIS, (2) 315 MVA, 400/220 kV ICT-I & ICT-II along with associated bays and 4 nos. 220 kV line bays and 125 MVAR, 420 kV Bus Reactor along with associated bays at Betul GIS and (3) 400 kV D/C Betul-Khandwa (Quad) line along with associated bays at both ends and 2X50 MVAR Switchable Line Reactors at Betul GIS and 2X50 MVAR line reactors at Khandwa Sub-station; Asset A2 : Khandwa- Indore 400 kV D/C Transmission Line along with associated bays under "Transmission System associated with Mauda Stage-II (2x660 MW) Generation Project" in Western Region
Date of Hearing:	22.5.2020
Coram:	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member
Petitioner:	Power Grid Corporation of India Ltd. (PGCIL)
Respondents:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 10 others.
Parties Present:	Shri S S Raju, PGCIL Shri A K Verma, PGCIL Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up transmission tariff for tariff period 2014-19 and determination of tariff of 2019-24 tariff period for Combined Asset under "Transmission System associated with Mauda Stage-II (2x660 MW) Generation Project" in Western Region. The tariff for 2014-19 period for the instant assets was allowed vide order dated 3.10.2018 in Petition No. 191/TT/2017. The date of commercial operation for Assets-A1 and A2 was 24.8.2017 and 1.1.2017 respectively. The cut-off date of the instant assets was 31.3.2020. The tariff was allowed for the instant assets based on the admitted capital cost of ₹142174.14 lakh as on the date of commercial operation and projected add cap



of ₹15501.64 lakh during 2014-19 period vide order dated 3.10.2018. The Petitioner has submitted that the actual capital cost as on the date of commercial operation and actual additional capitalization incurred during 2014-19 period for the assets covered in the instant petition is ₹142174.14 lakh and ₹11079.96 lakh i.e. total capital cost as on 31.3.19 is ₹153254.10 lakh. The Petitioner submitted that against the RCE approved capital cost of ₹165615.00 lakh, the actual total capital cost as on 31.3.2019 is ₹153254.10 lakh which is less than the FR approved capital cost of ₹157675.78 lakh.

3. The Commission directed the Petitioner to submit the following information on affidavit with advance copy to the beneficiaries by 10.6.2020

- a. Treatment of reversal of ₹2151.93 lakh in 2018-19 for crop, tree and land compensation in the instant petition, and confirmation if it has been deducted from the capital cost.
- b. Justification and details for add-cap claimed in 2019-20.

4. Subject to above, the Commission reserved its order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

